

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.19
C.P. (IB) No.47/BB/2024

IN THE MATTER OF:

Mr. Prashasti Jain

... Petitioner

Order under Section 94 (1) of I & B Code, 2016

Order delivered on 02.07.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri A.S Sathish Kumar
For Financial Creditor : Shri Hemanth Rao

ORDER

1. Heard the Ld. PCS for the Petitioner and Financial Creditor.
2. The Counsel for the Financial Creditor stated that he has no objection to admit the petition.
3. It is noticed that in the Guarantee Agreement filed by the Petitioner there is no sign, seal and stamp of the Bank. The Petitioner's PCS stated that the he doesn't have the original document of the same. Therefore, the Counsel for the Financial Creditor is directed to file the clear copy of the Guarantee Agreement with proper sign, seal and stamp.
4. Further, it is noticed that in the Index of the Petition, Column 7 to 11 is kept blank. Therefore, the Petitioner counsel is directed to file a Memo explaining inrespect of the same within one week. List on **19.07.2024**.

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)